

Office Notice, Office
Memorandum, of ~~S~~eram
Appearance, Tribunal's
Orders of direction &
Registrar's Orders.

①
Tribunal's Orders

Per Tribunal

Fixed For AH / ER
on 13/9/93.

Rajwan Shrivastava
Dy. Registrar

O.A.923/93

Dated: 13-9-93

Shri S.Natarajan for the
applicant. Shri V.S.Masurkar
for the respondents.

Shri Masurkar prays for
some time to file reply, opposing
admission. He may do so within 4
weeks with a copy to the
applicant's advocate. He may
file rejoinder within 2 weeks
thereafter.

Place this case on
6-11-93 for admission hearing.

As per case bill
1/11/93

18
(Smt.L.Swaminathan) (M.Y.Priolkar)
M/J M/A

1-11-93

Mr. S. Natarajan, Counsel for Applicant.

Mr. V.S. Masurkar, appearing for respondents prays for some time to file reply.

He may do so within four weeks.

Adjourned to 24-12-93.

Lakshmi Swaminathan ^{by} M. R. Kolhatkar
(Lakshmi Swaminathan) (M. R. Kolhatkar)
M(J) M(A)

Dated: 24.12.93.

Shri S. Natarajan for the applicant. Shri V.S. Masurkar for the respondents.

We are given to understand that some developments are in the offing as a result of which there is a possibility of the application being withdrawn. This may might take some time.

Put up on 25.2.94.

Lakshmi Swaminathan M. R. Kolhatkar
(Lakshmi Swaminathan) (M. R. Kolhatkar)
M(J) M(A)

Copy of the respondents
read in office on
9/2/94 in duplicate.
J 21/2/94

③ Date - 25-2-94

M. Natarajan, Counsel for applicant.
M. V.S. Masurkar, Counsel for respondents.

Heard the parties.

We note that possibility of withdrawing the application has receded. The applicant would like to prosecute the application.

According to the respondents the applicant having been promoted, the cause of action does not survive.

The grievance of the applicant however relates to the original order of reversion and the intervening period between the date of reversion and the date of promotion.

He would also like to amend the application.

ADMIT

Put up before Registrar for a rejoinder if any, on 20-6-94 and thereafter keep in sine-die list for final hearing.

20/6/94

J.S.
(MRS. L. SWAMINATHAN)
M(5)

M/R Kolhatkar
(M.R. KOLHATKAR)
M(A)

OA 923/93.

JUNE 20, 1994.

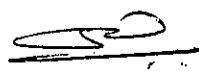
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Shri S. Natrajan, Counsel
for the Applicant.

Shri V.S. Masurkar,
counsel for the Respondent.

Reply not yet filed.

S.O. to 23-08-1994 as
last chance.


DY. REGISTRAR.

Dated: 23-8-94

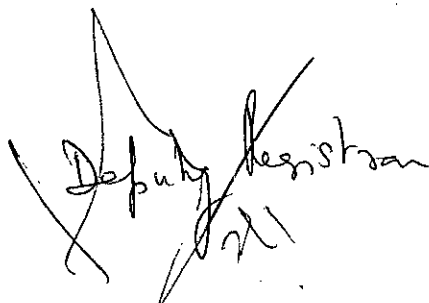
Shri S. Natrajan, Counsel for
the applicant. Shri V.S. Masurkar,
Counsel for the respondents.

Counsel for the respondents
states that the reply already filed
be treated as final. Matter be
listed in sine-die list. At the
time of final hearing notice may
be issued to Counsel for the applicant
and R.2. Counsel for applicant
also says that no amendment of OA
is contemplated.


Dy. Registrar

Per Tribunal

The matter is taken out from
sine-die list. fix for final hearing
on 6.3.96. Issue notice to the
parties.


Deputy Registrar

late notice
to P. V. Pan
H. S. Natrajan
16-1-96

25/11/96
Jale
25/11

5

Per Tribunal

Date: 6.3.96

Applicant in person by S. Natarajan
Advocate / Respondent by V.S. Masurkar
Council. ~~for issue of time~~
The matter adjourned to 16.7.96
for final hearing

[Dy. Registrar]

Dated: 16.7.96 (20)

Shri S. Pillai, for Shri
S. Natarajan, Counsel for the
applicant. Shri V.S. Masurkar
Counsel for the respondents.

The learned Counsel for
the applicant seeks for an
adjournment.

Adjourned to 27.11.96.

(P.P. Srivastava)
M(A)

(S.S. Hegde)
M(S)

Per Tribunal

Date: 27/11/96

Applicant in person by S. Natarajan
Advocate / Respondent by V.S. Masurkar
Council.

The matter adjourned to
for 24.12.1997

[Dy. Registrar]

Per Tribunal

Date: 25/3/97

Applicant in person/by ~~name~~
Advocate/Respondent by Mr. Merutken
Council for want of time
The matter adjourned to 8/7/97
For final hearing

[Dy. Registrar]

Per Tribunal

Date: 8.7.97

Applicant in person by

None

Advocate / Respondent by

US Masurkar

Counsel... for want of time

The matter adjourned to

7.10.97

For... final hearing...

Dy. Registrar

Per Tribunal

Date: 7/10/97

Applicant in person by

None

Advocate / Respondent by

Mr. Masurkar

Counsel... for want of time

The matter adjourned to

1/12/97

for final hearing

Dy. Registrar

Per Tribunal

Date: 1/12/97

Applicant in person by

None

Advocate / Respondent by

Mr. Masurkar

Counsel... for want of time

The matter adjourned to

24/2/98

for final hearing

Dy. Registrar

Dated: 26.2.98 (23)

Shri S. Natavayan, Counsel
for the applicant. Shri V.S. Masurkar
Counsel for the respondents.

Heard Counsel for both sides.

At the request of counsel for
the applicant O.A. is permitted to
be withdrawn. No costs.

Order/Judgement despatched
to Applicant/Respondent (s)
23/03/98

25/03/98

(P.P. Srivastava)

MIA

(R. G. Vaidyanatha)

(B)